to resolve the border dispute amicably. It has also been suggested to these States to hold periodic meetings of Principal Secretaries of Home Departments to resolve border issues, maintain *status quo* as regards the disputed areas and take adequate measures to maintain peace in respective areas of the two States.

Number of undertrial prisoners

2755. SHRI DEREK O'BRIEN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of undertrial prisoners in country's jails in the last three years, year-wise;
- (b) the percentage of undertrial prisoners as compared to the total number of prisoners in the last three years, year-wise; and
- (c) the number of undertrial prisoners who were in prison for less than six months?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) National Crime Records Bureau (NCRB) compiles prison statistics in its publication "Prison Statistics India". Published reports are available till the year 2016. Details of total inmates, number of undertrial prisoners and percentage of undertrial prisoners to total inmates for the years 2014, 2015 and 2016 are given below:—

Year	Total Number of Inmates	Total Number of Undertrial Prisoners	Percentage of Undertrial Prisoners to total Inmates
2014	4,18,536	2,82,879	67.6
2015	4,19,623	2,82,076	67.2
2016	4,33,003	2,93,058	67.7

(c) A total of 1,60,823, 1,61,284 and 1,70,357 undertrial prisoners were confined in jails up to a period of 6 months in the years 2014, 2015 and 2016 respectively.

Uniform Jail Manual

2756. SHRI SANJAY SETH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what infrastructural changes have been brought out by Government for proper implementation of prisoner's conjugal rights in an appropriate environment;